



THE RAJASTHAN TAX CONSULTANTS' ASSOCIATION

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To

Date: 14-10-2017

The Chairman

Central Board of Direct Taxes

New Delhi

Reg: Request for extension of date of filing of Tax Audit Report & ITR in Audit cases for A.Y. 2017-18

Dear Sir,

At the very outset we place our hearty gratitude's for understanding the problems of professionals and assesses & extending the date of filing of Tax Audit Report & ITR in audit cases suo moto till 31st Oct. 2017.

Sir, this year is an unique year as far as tax compliances are concerned. In this year the biggest reform in indirect taxes in the form of GST was notified since 1st of July 2017.

The infrastructure system was having teething problems and the professionals spend their most of time for making timely compliances under GST regime. Though it could not be possible due to technical glitches in the system and the

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government has to extend the date of compliances and the professionals were compelled to live in the vicinity of GST. They could not spare quality time to do the work of Tax Audit and filing of Income Tax returns. The similar was the position of trade and industry.

The trade, industry and professionals are required to fulfill the following compliances in the month of October:-

| S. No. | Date | Compliances to be done |
|--------|------------|--|
| 1. | 03-10-2017 | GSTR 1 for July by the persons having turnover morethan Rs. 100 Crore. |
| 2. | 07-10-2017 | Due date for deposit of tax deducted for the month of September 2017 |
| 3. | 10-10-2017 | Due date for filing GSTR-1 for the month of July 2017 |
| 4. | 15-10-2017 | PF payment for September Month |
| 5. | 15-10-2017 | ESIC payment for September Month |
| 6. | 20-10-2017 | Due date for filing GSTR-3B for the month of September |
| 7. | 29-10-2017 | Annual filing of accounts/financial statement of the company for financial year ended 31-03-2017 |
| 8. | 31-10-2017 | Due date for filing GSTR-2 for July 17 |
| 9. | 31-10-2017 | Due date for submission of original GST-Tran 1 And revision of already submitted GST- Tran 1, both (Revision can be done once) |
| 10. | 31-10-2017 | TDS return for the quarterly ending September 30,2017 |
| 11. | 31-10-2017 | Due date for filing the Return of Income & Audits prescribed under Income tax Act. |

Apart from this Hon'ble CBDT has notified new Income Computation & Disclosure Standards w.e.f. 01-04-2016. This is the 1st year for the trade & industry to implement the above referred standards. It has increased the involvement of time of professionals in finalizing Tax Audit reports and in computing total income.

The last date to complete the scrutiny assessment for A.Y. 2015-16 is 31st of Dec. 2017 and the professionals has to comply the requirements of Assessing Officers of their clients on the given dates.

Sir, the Companies Act 2013 has made few changes to be incorporated by the auditors in their report requiring more time.

Sir, most of the professionals are working in both direct & indirect taxes and could not anticipate the voluminous working under GST. At this point of time it is also not professionally ethical to say the clients NO and to refer them to other professionals.

Apart from this the October month has no. of festivals inclusive of biggest festival Deepwali and everyone in the country whether he is in business, service or in profession is in festive mood resulting into loss of working hours.

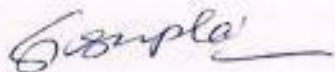
It is therefore humbly requested that in the light of above submissions the due date to file the Tax Audit report and Income Tax return of audit cases may kindly be extended at least for a month i.e .upto 30th Nov. 2017.

The association shall be highly obliged.

Thanking you

Sincerely yours

For The Rajasthan Tax Consultants Association



Satish Kumar Gupta

President